GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA UNSTARRED QUESTION NO. 528 ANSWERED ON 3RD DECEMBER, 2025

PERMISSION FOR FIBERISATION

528. DR. GUMMA THANUJA RANI:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the steps taken/being taken by the Government to reduce delays and costs associated with the right of way permissions for fiberisation needed for 5G adoption;
- (b) the steps taken/being taken by the Government to improve sharing of fibre infrastructure across Government and private players;
- (c) whether the Government has created a single window clearance of grant of permission for fibre laying; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT (DR. PEMMASANI CHANDRA SEKHAR)

- (a) to (d) The Government has taken the following key actions to reduce delays and costs associated with the right of way permissions for fiberisation needed for 5G adoption:
 - i. Launched the Centralized Right of Way (RoW) Portal as a single window platform on May 14, 2022, thus facilitating the streamlining of the RoW permissions for the deployment of telecom infrastructure viz. Optical Fiber Cable (OFC) laying and telecom tower installation.
 - ii. Processes to obtain RoW permissions and applicable charges were further made uniform through Telecommunications (Right of Way) Rules 2024 under 'The Telecommunications Act, 2023'. The rules are effective from January 01, 2025. The rules are further streamlining and expediting the telecom infrastructure deployment in the country and promoting sharing of fibre infrastructure across Government and private players. RoW portal has been further upgraded in majority of states in accordance with RoW rules 2024.
